

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.804/2017

New Delhi this the 8th day of March, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)

Amod Kumar Jha S/o Late Sh. Kusheshwar Jha
R/o P-133/2, Gali No.6 D-1, K. Block,
Mahipalpur, New Delhi-37. -Applicant.
(By Advocate: Shri U.Srivastava)

Versus

1. Union of India through the Secretary
Ministry of Communication,
Sanchar Bhawan, New Delhi.
2. The Director General,
Govt. of India, Ministry of Comn. & IT
Department of Posts, Dak Bhawan, New Delhi.
3. The Chief Post Master General,
Department of Posts, Delhi Circle, New Delhi.
4. The Senior Superintendent of Post Offices,
Delhi East Division, Delhi. ...Respondents

ORDER (ORAL)

By Mr.V.Ajay Kumar, Member (J):

Heard the learned counsel for the applicant.

2. The applicant has filed the present OA seeking the following reliefs:

“a) Directing the respondents to place the relevant records pertaining to the present O.A. before Hon'ble Tribunal for the proper adjudication in the matter.

b) Directing the respondents to consider and finalize the case of the applicant for appointment in IP cadre as the applicant is entitled on qualifying the

inspector of Post Examination-2009 and thereafter completion of 03 year services as JCO in accordance with in accordance with the relevant rules and instructions on the subject from the date from which the junior of the appellant have been appointed i.e. at least the candidates appointed against the Inspector of Post Examination-2013 (result declared on 07.02.2014) in terms of the settled law by the Hon'ble CAT Chandigarh Bench, in OA No.774/PB/2012 decided on 05.03.14 and appoint the applicant will all other consequential benefits namely the arrears of pay differences, seniority etc.

- c) Allow the OA of the applicant with costs.
- d) Any other fit & proper relief may also be granted to the applicant."

3. It is submitted by the learned counsel for the applicant that the applicant made number of representations, including Annexure A-8 (Colly) representation dated 28.03.2016. However, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider the Annexure A-8(Colly) representation of the applicant and pass appropriate speaking and reasoned order thereon, in accordance with law within a period of 90 days from the date of receipt of a copy of this order. No costs.

Let a copy of the O.A., be enclosed to this order.

(P.K.Basu)
Member (A)

/kdr/

(V.Ajay Kumar)
Member (J)

(3)

(OA No.804/2017)